



2026:AHC:43744

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2840 of 2026

Sunil Kumar Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anand Kumar Pandey, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner was initially appointed on the post of Naib Tehsildar and thereafter, he was promoted on the post of Tehsildar on 01.07.2025, however, according to the writ petitioner, he has been transferred on 10.07.2025 from District Gorakhpur to District Kushinagar and on 14.10.2025, he has been allotted duty for doing parokari on the ceiling cases pending before the High Court. The grievance of the writ petitioner is that once Abhishek kumar who happens to be Naib Tehsildar, he has been accorded additional charge of Tehsildar. The writ petitioner seeks to rely upon the judgment of the Hon'ble Apex Court in **P.K. Chinnaamy Vs. Government of Tamil Nadu (1987) 4 SCC 601** and **Vice Chancellor, L.N. Mithila University Vs. Dayanand Jha: (1986) 3 SCC 7** so as to contend that the writ petitioner enjoys a status and merely because there is no change in the pay scale but granting of the benefits to a person who is junior to the writ petitioner would cause prejudice to the writ petitioner as it is against the status.

3. Sri Gaurav Singh, learned Standing Counsel submits that whatever might be the orders passed according posting and allotment of work is an administrative order as per the exigencies and the writ petitioner cannot insist that he should be accorded a particular work. However, he submits that it is for the writ petitioner to approach respondent no. 2, Controller/District Magistrate, Kushinagar.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Controller/District Magistrate, Kushinagar by **13.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 25, 2026

Rajesh